

1	2	3	4	5	6	7
5. Barmer		592	28	63*	40	461
6. Bikaner		300	58	35	38	169
7. Bhilwara		988	48	230	110	600
8. Bundi		361	66	69	56	170
9. Chittorgarh		571	81	92	95	303
10. Churu		517	66	61	18	372
11. Dungarpur		346	69	115	46	116
12. Ganganagar		1625	54	119	107	1345
13. Jaipur		1917	249	419	208	1041
14. Jaisalmer		309	18	40	12	239
15. Jalore		262	68	51	34	109
16. Jhalwar		529	62	91	57	319
17. Jhujhunu		522	117	99	26	280
18. Jodhpur		425	56	129	29	211
19. Kota		639	89	137	58	355
20. Nagour		825	76	180	101	468
21. Pali		416	83	97	36	200
22. S. Madhopur		427	90	159	96	582
23. Sikar		444	91	121	59	173
24. Sirohi		228	79	64	32	53
25. Tonk		495	53	142	50	250
27. Udaipur		2345	214	419	195	1517
TOTAL		19803	2402	3854	1918	11629

**Digging of Canals a Threat to Agriculture System**

9589. DR. KRUPASINDHU BOHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has been opined that digging of canals was posing a threat to the agricultural system in the absence of sufficient vegetation;

(b) if so, the reaction of Government thereto; and

(e) the steps taken by his Ministry to stop this environmental degradation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA):

(a) and (b) Digging of canals does not normally pose any threat to agricultural system. However, under certain unfavourable conditions seepage through embankment reaches of canal system is causing condition of impeded drainage. The Government has been

concerned with these adverse effects and has endeavoured to take appropriate remedial measures for development of areas along the canal system.

(c) The remedial measures to overcome these deficiencies are construction of effective drainage system, adoption of selective afforestation, lining of canals and conjunctive use of water that seeps alongwith the canal water for beneficial uses.

#### Allocation Withheld out of the NREP Funds

9591. SHRIMATI JAYANTI PATNAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Centre has withheld the allocation of nearly Rs. 9 crores to 17 States and Union Territories out of National Rural Employment Programme funds;

(b) if so, the names of the States and Union Territories which are effected due to the withholding of the allocation;

(c) the reasons thereof; and

(d) the suggestion given by the Centre to expedite the implementation of NREP by States within the time bound programme ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) and (b) Release of part of the allocation could not be made in case of only 4 States/UTs. *viz.* Assam, Rajasthan, Arunachal Pradesh and Pondicherry. The amounts involved were Rs. 200.00, Rs. 25.80, Rs.20.12 and Rs. 12.033 lakhs respectively totaling to Rs. 255.953 lakhs.

(c) In case of Assam, Arunachal Pradesh and Pondicherry, the reason for not releasing the total amount allocated was that the State/UTs did not fulfil the condition of utilisation of atleast 50% of the reasources given

earlier. In case of Rajasthan, an amount of Rs. 25.80 lakhs could not be released for want of matching provision in the State Budget.

(d) The need for satisfactory progress in implementation of the programme and provision of matching contribution in the State budget has been re-emphasised with the Stae Governments/Union Territories.

#### Construction of Rural Godowns in Orissa

9592. SHRIMATI JAYANTI PATNAIK : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount earmarked in 1983-84 for construction of rural godowns in Orissa; and

(b) the progress made so far in the construction of those rural godowns ?

THE MINISTER, OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATH MISRA) : (a) and (b) No State-wise allocation of funds is made under the scheme for establishment of a national grid of rural godowns. Under this scheme, the Government of Orissa proposes to set up 9 godowns during the year 1983-84. The Central subsidy to meet 25% of the cost of construction would be sanctioned after the detailed proposals are recieved from the State Government and these are approved.

#### Inter-State River Disputes

9593. SHRI BRAJAMOHAN MOHANTY : Will the Minister of IRRIGATION be pleased to state :

(a) whether Government have got any proposal of introducing alternative mechanism to settle the disputes of inter-State rivers about allocation of water; and